



AT HYDERABAD

Original Application No.1438/95

Dt. of decision: 7-8-1996

Between:

1. N.H. Reddy
2. Sri K.V.S. Shastry
3. B. Jaya Kumar .. Applicants

and

1. The Union of India rep.
by the Secretary to Govt. of India,
Min. of Water Resources,
Shramshakti Bhavan,
New Delhi.

2. The Chairman, Central Ground Water Board,
Min. of Water Resources,
CGO Complex, NH IV, Faridabad.

.. Respondents

Counsel for the applicants: Sri R. Briz Mohan Singh

Counsel for the respondents: Sri V. Rajeshwara Rao

CORAM

Hon'ble Mr. Justice M.G. Chaudhari : Vice Chairman

Hon'ble Mr. H. Rajendra Prasad : Member (A) 2 7W

JUDGEMENT

(Oral order as per Hon'ble Mr. Justice M.G. Chaudhari, V.C.)

Sri R. Briz Mohan Singh for the applicants, and
Sri V. Rajeshwara Rao, Standing Counsel for the respondents.

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2. The learned counsel for the applicants states that since relief has been made available to the applicants by the respondents, the applicants do not desire to proceed further with the O.A. as it has become infructuous. The O.A. is dismissed as infructuous. No order as to costs.

— 401 —
(H. Rajendra Prasad)

Member

M.G. Chaudhary
(M.G. Chaudhari)
Vice Chairman

Dt. 7-8-1996
(Open Court dictation)

Deputy ^{Asstt.} Registrar ¹⁹⁹⁶ (S) ce

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O.A.1438/95.

To

1. The Secretary to Govt. of India,
Ministry of Water Resources,
Shramasakti Bhavan, Union of India,
New Delhi.
2. The Chairman, Central Ground Water Board,
Ministry of Water Resources,
CGO Complex, NH IV, Faridabad.
3. One copy to Mr. R. Briz Mohan Singh, Advocate, CAT.Hyd.
4. One copy to Mr. V. Rajeswar Rao, Addl. CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One sparecopy.

pvm.

N.D.
I COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 7 - 8 - 1996

ORDER / JUDGMENT

M.A/R.A./C.A. No.

in

O.A.No. 1438)95

T.A.No. (w.p.)

Admitted and Interim Directions

Issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn.

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm

